

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**[Civil Writ Jurisdiction]**

**W.P.(C) No. 2855 of 2016**

Sachin Kumar Singh ..... Petitioner  
Versus  
State of Jharkhand & Ors. .... Respondents

**CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO  
(Through :-Video Conferencing)**

For the Petitioner :  
For the Respondents :

**06/ 10.09.2021.**

Nobody appeared on behalf of the petitioner.

It appears from office note dated 08.09.2021 that defect nos.4, 5, 6 & 7 as pointed out vide stamp reporting dated 26.05.2016 have not been removed.

Defect nos.4, 5, 6 & 7 are as follows:-

Defect no.4- Certified copies of impugned orders (Annex-4, 5 and 7) may be filed with A. Fee. Photocopy of two documents filed as Annex-4 and 5 is also somewhere faint and underlined.

Defect no.5- Fresh copy of page no.18 along with typed copy may be filed as the same is somewhere not at all legible.

Defect no.6- Fresh copy or duly certified to be true type copy of page no. 29 may be filed.

Defect no.7- Duly certified to be true type copy of page no.21 may be filed.

It appears that the Writ petition was listed before the Lawazima of Joint Registrar (Judicial) on 11.07.2016, but defects have not been removed. Thereafter it was listed before the Lawazima of learned Registrar General on 21.10.2016, but no one appeared on behalf of the petitioner, however, two weeks time was granted to remove the defects, but defects have not been removed.

Thereafter, the Writ petition was listed before the co-ordinate Bench of this Court on 13.08.2019, whereby peremptory order was passed i.e. one weeks' time is allowed to remove the defects, failing which this application shall stand rejected without further reference to the Bench. Thereafter this petition stood rejected because of non-removal of the defects, which has been restored vide order dated 15.02.2021 passed in C.M.P. No.235 of 2020.

Considering the same, learned counsel for the petitioner is granted two weeks' time to remove the defects, but with cost of Rs.500/- to be deposited before the Advocate Clerk's Association, Jharkhand High Court, Ranchi as the writ petition has been filed on 26.05.2016.

Put up this case on 29.09.2021.

Office is directed to send a copy of this order in the office of Ld. Advocate General as nobody appeared on behalf of the State.

Let the name of learned counsel, Ms. Richa Sanchita and Mr. Navin Kumar, G.P.-IV be deleted from the cause-list.

**(Kailash Prasad Deo, J.)**

R.S.